

**IN THE INCOME TAX APPELLATE TRIBUNAL  
“B” BENCH: BANGALORE**

**BEFORE SHRI N.V. VASUDEVAN, VICE PRESIDENT AND  
SHRI CHANDRA POOJARI, ACCOUNTANT MEMBER**

ITA No.2393/Bang/2019
Assessment Year: 2012-13

M/s. Ajanta Network No.105/A, 3 <sup>rd</sup> Cross, 2 <sup>nd</sup> Stage Industrial Suburb, Yeshwanthpur Bengaluru-560 022  <b>PAN NO : AAPFA5696M</b>	<b>Vs.</b>	ITO Ward-6(2)(4) Bengaluru
<b>APPELLANT</b>		<b>RESPONDENT</b>

<b>Appellant by</b>	:	N O N E
<b>Respondent by</b>	:	Smt. R. Premi, D.R.

Date of Hearing	:	22.12.2020
Date of Pronouncement	:	22.12.2020

**ORDER**

**PER CHANDRA POOJARI, ACCOUNTANT MEMBER:**

The assessee has filed this appeal challenging the order dated 23-09-2019 passed by Ld CIT(A), Bengaluru and it relates to the assessment year 2012-13.

2. None appeared on behalf of the assessee. However, the assessee has moved an application stating therein that he has opted to settle the dispute under Direct Tax Vivad Se Vishwas Act for settlement of the dispute. He has also stated that he has received Form No.3 from the designated authority. Accordingly he has prayed that the Tribunal may pass the consequential order.

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3. We heard Ld D.R. Since the assessee has opted to settle the dispute under Direct Tax Vivad Se Vishwas Act, 2020 and he has also received Form No.3 from the designated authority, we dismiss the appeal of the assessee as withdrawn. However, the assessee is given liberty to move appropriate application for recall of the present order in accordance with the law, if the assessee intends to do so.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 22<sup>nd</sup> Dec, 2020.

**Sd/-**  
**(N.V. Vasudevan)**  
**Vice President**

**Sd/-**  
**(Chandra Poojari)**  
**Accountant Member**

Bangalore,  
Dated 22<sup>nd</sup> Dec, 2020.  
VG/SPS

**Copy to:**

1. The Applicant
2. The Respondent
3. The CIT
4. The CIT(A)
5. The DR, ITAT, Bangalore.
6. Guard file

By order

Asst. Registrar, ITAT, Bangalore.